

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 420

IA/2131/ND/2020, IA/1339/ND/2021, IA/3683/ND/2020,
IA/4975/ND/2021, IA/633/ND/2021, IA/638/ND/2021, IA
/2936/ND/2020, IA/2934/ND/2020, IA/3124/ND/2020,
IA/3193/ND/2020, IA/3087/ND/2020, IA/2890/ND/2020, IA
/2703/ND/2020, IA/2473/2020, IA/5047/ND/2023, Intervention
Petition/71/ND/2023, IA/5483/ND/2023 IN IB/1747(PB)/2018

IN THE MATTER OF:

Vijay Kumar Suri & Ors	...	Applicant
Versus		
M/s. Earth Buildprop Pvt Ltd	...	Respondent

Under Section 7 of IBC, 2016 CIRP.

Order delivered on 08.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Piyush Joshi, Adv. Prashant Dahiya, Adv. Ashish Aggarwal, Adv. Gurcharan Singh, Adv. Jaisal, Adv. Shashank Raghav, Adv. Vaibhav Tyagi in IA /2703/ND/2020
For the Respondent	: Ashish Aggarwal, Adv. Gurcharan Singh, Adv. Jaisal in IA/5047/ND/2023, Adv. Deep Bisht for R-1 in IA/2890/ND/2020, Adv. Brijesh Kr Tamber, Adv. Vinay Singh Bist ,Adv. Raghav Singhal, Adv. Aniruddha Mukherjee in IA /1339/ND/2021
For the RP	: Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Shikhar Tiwari, Adv. Sunil K Goel in Application no. 3193/20, 3124/20, 2934/20, 2936/20, IA no 5483/ND/2023 , Intervention app no 71/ND/2023

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **08.05.2024**.

Sd/-
(Court Officer)